



\$~63 & 64

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 2199/2021

P.S. GAHALAUT

..... Appellant

Through: Mr. Dayan Krishnan, Sr. Advocate.

with Mr. Alok Kumar, Mr. Manan

Gambhir, Advs.

versus

UNION OF INDIA & ORS.

..... Respondent

Through:

Mr. Ripu Daman Bhardwaj, Advocate

for R-1

64

+ W.P.(CRL) 2200/2021 & CRL.M.A.18984/2021

U.S. AWASTHI

..... Appellant

Through:

Mr. Dayan Krishnan, Sr. Advocate.

with Mr. Alok Kumar, Mr. Manan

Gambhir, Advs.

versus

UNION OF INDIA & ORS.

..... Respondent

Through:

Mr. Ripu Daman Bhardwaj, Advocate

for R-1

**CORAM:** 

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER 22.08.2022

%

Pursuant to the order dated 22.08.2022 passed by the learned Joint Registrar, the matter has been put up before this Court. The petitioners have





submitted the demand drafts in terms of order dated 16.08.2022, however the money for the drafts have come from the company, which is being objected to.

In further modification to the order dated 16.08.2022, it is directed that in addition to the demand drafts already submitted, the petitioners shall submit further demand drafts of Rs. 10,00,000/- each from another independent surety.

With these directions, the office note is disposed of .

Dasti under signature of Court Master/Private Secretary.

JASMEET SINGH, J

**AUGUST 22, 2022/dm** 

Click here to check corrigendum, if any